THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) No: 45103 OF 2026

ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. This Writ Petition is filed seeking to declare the inaction of the respondents in providing adequate and necessary police protection to the Petitioners to enable them to submit their nominations for election to the posts of Councilors of Pulivendula Municipality, despite their requests in view of the alleged obstruction and intimidation, as illegal and arbitrary. Consequently, the petitioners seek a direction to the respondents to provide adequate police protection and take appropriate measures, in accordance with law, to prevent any obstruction, intimidation or interference by private individuals, thereby enabling the Petitioners to reach the designated nomination venue and submit their nominations within the prescribed time.

3. Heard Mr. P. Sasidhar Reddy, learned counsel for the Petitioners, and Mr. Chennamaraju Mallikarjuna Raju, learned Government Pleader for Home, appearing for Respondent Nos.1 and 3 to 6.

4. The learned counsel for the Petitioners submits that they were resisted by rival group people near nomination filing Center, silently supported by the Police Officers and Local Leaders of the Constituency. That on 16.10.2026 and 17.10.2026 also ruling Party Leaders highhandedly resisted them from entering the designated nomination place for filing the nominations,

they could not file a written complaint in these prevailing circumstances and finally submit that the Writ became infructuous.

5. The learned Government Pleader for Home submits that, they did not receive any Complaint from the Writ Petitioners, submits that in the event of any candidate being prevented from moving freely or being subjected to any wrongful restraint or attack, the Police Authorities are prepared to extend necessary assistance upon receiving information through the toll-free helpline No.112.

6. The Writ Petitioners did not file any Photograph or Video in support of their contention, nor did they mention specific time of the incident/s with the names of Local Leaders.

7. It is needless to mention that the free and fair election process is the life-blood of constitutional democracy and the Respondents shall ensure the same, even if there is a complaint/report through help line or e-mail or electronic communication, the latter is one of the forms provided under Sec.173 of BNSS, alleging resistance in filing nominations or any resistance or any activity affecting poll campaign etc, shall forthwith respond as per law.

8. Recording the aforesaid submission of the Writ Petitioners that the Writ became infructuous, the Writ Petition is disposed of. The Writ Petitioners are at liberty to pursue for appropriate remedy. There shall be no order as to costs.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 19.10.2026
TJN / JS

THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR).No: 45103 OF 2026

Dated: 19.10.2026
TJN / JS

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE No: WRIT PETITION (SR).NO: 45103 OF 2026

PROCEEDING SHEET

Sl.No	DATE	ORDER	Office Note
	19.10.2026	**AGD, J** Writ Petition is disposed of. (vide separate order) _____ **AGD, J** TJN / JS	